Suppl. Cause List No. 1 Sr. No. 04

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Bail App. No. 68/2015 IA No. 1/2015

Mushtaq Ahmed ...Applicant

Through:-Mrs. Rozina Afzal, Advocate

v/s

State of J&K ...Non-applicant

Through:-

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the petitioner submits that by afflux of time the instant petition has been rendered infructuous. Her statement is taken on record.

The instant petition is, accordingly, dismissed as having been rendered infructuous.

(PUNEET GUPTA)
JUDGE

Jammu 09.06.2020 Shammi

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No